

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 940 of 2020

IN THE MATTER OF:

Drive India Enterprise Solutions Ltd. ...Appellant

Versus

Valay Group & Ors. ...Respondent

Present:

For Appellant: Mr. Jitender Chaudhary, Mr. Girish Paryani and Ms. Sangeeta Panchal, Advocates.

For Respondent:

O R D E R
(Through Virtual Mode)

02.11.2020: The issue raised in this appeal by the Appellant, who claims to be an Operational Creditor and whose claim has been admitted by the Resolution Professional, is that the impugned order has been passed on the basis of liquidation recommended by the Committee of Creditors comprising of Respondent No. 5 - the sole Financial Creditor, who has been instrumental in causing the Corporate Debtor to engage in preferential transactions.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the matter 'for admission (after notice)' on **25th November, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

am/gc